

Central Administrative Tribunal

Principal Bench

C.P. No. 265 of 1998

in

O.A. No. 2324 of 1996

(A8)

New Delhi, dated this the 28th February, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Smt. Lilawati,
W/o Shri Tej Singh,
Legal Representative of
late Shri Tej Ram, Ex-Chowkidar,
Hospital for Mental Disease,
C/o Shri Hari Singh,
7/68, Gali Udhister,
Vishwas Nagar,
Shahdara, Delhi-110032. Applicant
(By Advocate: Shri K.P. Dohare)

Versus

1. Shri Ramesh Chandra,
Principal Secretary,
Medical & Public Health,
Govt. of NCT of Delhi,
5, Sham Nath Marg, Delhi-110054.
2. Dr. B.R. Chandra,
Medical Superintendent,
Institute of Human Behaviour,
(Hospital for Mental Diseases)
G.T. Road, Shahdara,
Delhi-110032. Respondents
(By Advocate: Shri Rajinder Pandita)

ORDER (Oral)

S.R. ADIGE, VC (A)

Heard both sides on C.P. No. 265/98.

2. Shri Dohare states that the Tribunal's order in O.A. No. 2324/96 has been complied with but ~~some~~ some amount on account of gratuity is still to be paid to applicant, for which he will be filing an O.A. separately. Giving leave to applicant as above, the C.P. is dropped. Notices discharged.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

'gk'

S.R. Adige

(S.R. Adige)
Vice Chairman (A)